19th July, 1975, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-10129/76].

- (2) to lay on the Table-
 - (i) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
 - (a) The Navy Leave (First Amendment) Regulations, 1976, published in Notification No. S.R.O. 29 in Gazette of India dated the 21st February, 1976.
 - (b) The Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1976 published in Notification No S.R.O. 32 in Gazette of India dated the 21st February, 1976.

[Placed in Library See No. LT-10395/76.]

- (3) A copy each of the following reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) Annual Report of the Garden Reach Workshops Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(d) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General there-

[Placed in Library. See No. LT-10396/76.1

BEAS CONSTRUCTION BOARD RULES, 1976

कर्की मंत्रास्य में उप-मंत्री (प्रो० सिद्धेक्वर प्रसाद) में पंजाब पुनर्गठन प्रधिनियम, 1966 की धारा 97 की उपधारा (3) के धन्तर्गत व्यास निर्माण बोर्ड नियम, 1976 (हिन्दी नया प्रयेजी संस्करण) की एक प्रति सभा पटल पर रखता हूं जो दिनांक 21 फरवरीं, 1976 के धारत के राज्यव में प्रधिसुचना संख्या सा०सी०नि० 242 में प्रकृशित हुए थे।

[Placed in Library. See No. LT-10397/76]

12 02 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rayya Sabha:—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Contempt of Courts (Amendment) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 8th March, 1976."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and conduct of Business in the aRjya Sabha, I am directed to enclose a copy of the Maternity Benefit (Amendment) Bill, 1976,